

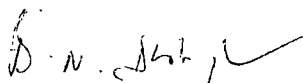
14.
28.5.1993

CCP 301/92 in Nagina Mishra
OA 150/91 vs.
Union of India

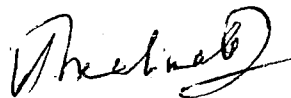
Present : Shri B. L. Madhok for Shri B. S. Mainee,
counsel for the respondents.

Shri D. K. Sharma for Shri Shyam Moorjani,
counsel for the respondents.

The respondents' counsel placed for our perusal the notice dated 5.4.1993 issued to the petitioner enclosing a copy of the inquiry officer's report. Learned counsel for the petitioner submitted that he would like to verify if this information is correct. We do not consider it necessary to grant time as there is no reason to disbelieve the statement of the learned counsel for the respondents as, along with the notice, a copy of the inquiry officer's report has been enclosed ^{which was} ~~that has been~~ shown to us for perusal during the course of arguments. In these nothing survives in these proceedings. This petition is accordingly disposed of.



(B. N. Dhoundiyal)
Member (A)



(V. S. Malimath)
Chairman

as